THE HONOURABLE SMT JUSTICE KIRANMAYEE MANDAVA

AND

THE HONOURABLE SRI JUSTICE ALAPATI GIRIDHAR

WRIT APPEAL (SR).No.45121 of 2026.

ORDER: *(Per Hon'ble Smt. Justice Kiranmayee Mandava)*

Heard Sri N.Ashwani Kumar, learned counsel for the appellant-State Election Commission, Sri V.R.Reddy Kovvuri, learned counsel for the 1st respondent, Sri D.S.Siva Darshan, learned Standing Counsel appearing for the 5th respondent.

2. The instant Writ Appeal has been filed being aggrieved by the observation of the learned Single Judge directing the respondents to consider the petitioner's representation dated 10.10.2026 and take appropriate action in accordance with law and adopt the electoral rolls updated **up to 15th July, 2026** incorporating all relevant supplementary approved changes, and issue clear and uniform instructions to the authorities concerned in that regard.

3. Learned counsel appearing for the appellant-SEC, would submit that the said observation is in contravention to the provisions of Section 11 of the Andhra Pradesh Panchayat Raj Act, 1994 and Section 12 of the Andhra Pradesh Municipal Corporations Act, 1955, which provides for inclusion of amendments, transpositions and dealing with any entries in the electoral rolls up to the date of election notification to be taken into consideration. It is further contended that the

said observation has put a cap on the exercise of jurisdiction by the State Election Commission, which is contrary to the observation of the law laid down by the Hon'ble Apex Court in the case of ***Yuvajana Sramika Rythu Congress Party vs. State Election Commission, Andhra Pradesh and others***[1] and thus the said interference would be contrary to Article 246 of the Constitution of India.

5. Sri V.R.Reddy Kovvuri, learned counsel for the 1st respondent/writ petitioner, would submit that reference to 15.07.2026 is only a typographical error and that if the said part is modified on the basis of the any typographical error or clerical error, rights of the petitioner would be prejudiced and jeopardize.

6. Considered the submissions.

7. Having regard to the facts and circumstances of the case, and the provisions of Section 11 of the Andhra Pradesh Panchayat Raj Act, 1994, and Section 12 of the Andhra Pradesh Municipal Corporations Act, 1955, and the fact that the election notification for urban local bodies was issued on 14.10.2025, we are of the view that the direction issued by the learned Single Judge requires modification.

8. Having regard to the same, the direction of the learned Single Judge only to the extent of requiring the respondents to take into consideration the electoral rolls updated up to 15th July, 2026, or fixing 15.7.2026 as relevant cut-off date, is hereby set aside. The State Election Commission is at liberty to

[1] SLP(C).No.35791 of 2026, dated 09.10.2026

incorporate or revise or issue supplementary lists of photo electoral rolls in terms of Circulars issued from time to time, in furtherance to the scheduled elections. The remaining directions of the learned single judge would continue to operate as directed by the learned Judge.

9. With the above observations, the Writ Appeal is disposed of. There shall be no order as to costs.

As a sequel, interlocutory applications pending, if any, shall stand closed.

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JUSTICE KIRANMAYEE MANDAVA

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JUSTICE ALAPATI GIRIDHAR

Date:19.10.2026
BMS/ASK